THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) No Sir.

(b) and (c) Do not arise.

अशोक होटल, बंगलौर में गैस्ट रिलेशन अग्राफिसर की नियुक्ति

1281. श्री नरेन्द्र सिंह : श्री नत्वी सिंह : श्री सैयद निजामुद्दीन : श्री नागेश्वर प्रसाद शाही :

क्या पर्यटन ग्रीर नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि अशोक होटल, बंगलीर में गेस्ट रिलेशन आफिसर के पद पर, इस पद के संबंध में विज्ञापन किये बिना तथा अन्य उपर्युक्त उम्मीदवारों को चयन का अध्यसर दिये बिना ही हाल में कर्नाटक राज्य के एक मंत्री की पुत्री को नियुक्त किया गया है: और
- (ख) यदि हां, तो इसके कारण क्या हैं?

Appointment of Guest Relations Officer in the Ashoka Hotel, Bangalore

1281. SHRI NARENDRA SINGH: SHRI NATHI SINGH: SHRI SYED NIZAM-UD-DIN: SHRI NAGESHWAR PRASAD SHAHI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the daughter of a Minister in Karnataka State has recently been appointed as a Guest Relations Officer in the Ashoka Hotel, Bangalore without advertising the post and giving opportunity to other suitable candidates to take chance for the selection; and
 - (b) if so, what are the reasons therefor?]

पर्यटन श्रीर नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक): (क) श्रीर (ख) होटल अशोक, बंगलीर के कर्मचारी 18 सितम्बर, 1977 ते हड़ताल पर थे। हड़ताल की स्थिति से निपटने के लिये जो उपाय करना श्रावश्यक हो गया था उनमें से यह भी एक था कि लाबी, फंट श्राफिस श्रादि की व्यवस्था के लिये तत्काल प्रवन्ध किये जायों। श्रीमती पेनेलोप पेरीरा को 14 सितम्बर, 1977 से दो महीने की श्रवधि के लिये तदर्थ श्राधार पर लाबी होस्टेस के रूप में नियुक्त किया गया था। उनकी सेवाओं को 12 नवम्बर, 1977 को समाप्त कर दिया गया था। वह संयोगवण कर्नाटक राज्य के एक मंत्री की पुत्री हैं।

[THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) The employees of the Hotel Ashoka Bangalore were on strike w.e.f. 18 Sept. 77 to 30 Sept. 77. As part of measures for coping with the strike situation, it was necessary to make urgent arrangements for handling lobby, front office etc. Shrimati Penalope Pererra was appointed as Lobby Hostess w.e.f. 14 Sept. 77 on an *ad-hoc* basis for a period of two months. Her services were discontinued on 12 Nov. 77. She happens to be the daughter of a Minister in the Karnataka State.]

Detention of persons under COFE-POSA

- 1282. SHRI SHIVDAYAL SINGH CHAURASIA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that during Eerr.ergency a large number of persons were illegally detained by the Enforcement Directorate under section 12A of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act and in most of these cases the adjudication proceedings were later on closed without any penalty or with just a token

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penalty as in these cases charges could not be proved;

- (b) whether Government have received any complaints against some senior officers of the Enforcements Directorate regarding misuse of official position for personal ends, indulgence in corruption and commission of excesses during Emergency; if so, what action has been taken against them; and
- (c) whether it is a fact that these officers are still continuing in the Enforcement Directorate?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) No. Sir. Under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, Central Government and State Governments/ Union Territories and their empowered officers are competent to issue detention orders. Officers of the Directorate of Enforcement are not competent for this purpose. However, on the recommendations of the Directorate of Enforcement 16 persons were detained under the orders issued by the Central Government/State Government of Maharashtra under section 3(1) alongwith declarations under section 12A of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974. In all the above cases orders were issued legally by competent authorities. In no case adjudication proceedings were later dropped or token penalty imposed on grounds that the charges could not be proved.

- (b) Anonymous and pseudonymous complaints are received against some officers of the Enforcement Directorate. In such cases, under existing orders of the Government, no enquiries are to be made, so that the morale of the officers is not affected. Also, some of the complaints are vague. However, where some facts capable of verification are referred to in the complaints these are being looked into. Some signed complaints were verified but found to be pseudonymous.
 - (c) Till any charge is prima facie

established against an officer the question of considering his transfer from the Enforcement Directorate on account of such a complaint does not arise.

Private Sector Participation in Tourism promotion

1283. SHRI SHRIKANT VERMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether there is any proposal under Government's consideration to seek greater participation and cooperation of the private sector in the matter of promotion of tourism in the country; and
 - (b) if so, what are the details thereof?

MINISTER OF **TOURISM** CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) The Department of Tourism elicits cooperation of hoteliers and travel agencies for promoting tourism to India in the overseas tourist generating markets by releasing foreign exchange to them for publicity and promotion abroad. Allocation of large cars through STC for operation as tourist cars, loans to transport operators for purchase of cars to be run as tourist taxis, etc. are some of the other measures taken by the Department of Tourism.

Similarly, the Department of Tourism encourages the private sector to set up more hotels by means of various incentives offered in the fom of fiscal reliefs, financial assistance in the form of institutional loans, priority consideration for essential requirements etc.

Landing aids at Airports

1284. SHRI SHRIKANT VERMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether landing aids at certain airports in India are being moderr, ised; and
- (b) if so, what are the details thereof?